

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1237/(MAH)/2017

CORAM:

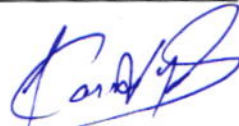
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

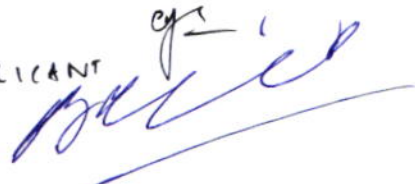
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017


NAME OF THE PARTIES: Zentih Birla Limited
V/s.
Vadraj Cement Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
36	Karan Vyas.	Adv for Respondent	

AMI JAIN, ADV] FOR
S R. JARIWALA, C.A.] PETITION APPLICANT



UNDER INSTRUCTIONS AND ON
REACHING CONSENT, APPLICATION
MAY BE WITHDRAWN 

ORDER

C.P. 1237/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The Consent Terms are filed on record for the sum of Rs. 41,68,978/-.
3. The Cheque No. 761012 dated 14.11.2017 is handed over with an Undertaking that the Cheque will be encashed.
4. Hence the Applicant with this condition is withdrawing the Petition.
5. The Petition is allowed to be withdrawn. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
15.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)